

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 3864**

**ANSWERED ON MONDAY, THE 24<sup>th</sup> MARCH, 2025 / CHAITRA 3, 1947 (SAKA)**

**MoU between the Indian Institute of Corporate Affairs and the  
Carbon Market Association of India**

**QUESTION**

**3864. Shri Dusyant Singh:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

- (a) the key objectives of the MoU between the Indian Institute of Corporate Affairs (IICA) and the Carbon Market Association of India;**
- (b) whether this collaboration aims to support India's transition towards a robust carbon market;**
- (c) whether the Government has any plans to integrate the outcomes of this partnership into national decarbonisation policies and the specific regulatory frameworks are being considered to strengthen carbon trading mechanisms in the country;**
- (d) the measures taken/being taken to ensure the effectiveness and transparency of carbon markets in the country; and**
- (e) whether the Government has any monitoring mechanisms in place to track compliance with emission reduction commitments?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND  
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND  
HIGHWAYS.**

**(SHRI HARSH MALHOTRA)**

- (a) & (b): The key objectives of the MoU between the Indian Institute of Corporate Affairs (IICA) and the Carbon Markets Association of India(CMAI) are conducting academic research on carbon pricing, offset mechanisms,**

**best practices in emission reduction, capacity building in carbon trading and regulatory compliance.**

**(c): No such plan is under consideration.**

**(d) & (e): As per the inputs provided by Ministry of Power with a view to reduce carbon emissions, the Government of India notified the Carbon Credit Trading Scheme (CCTS) in June, 2023 and amendment in December, 2023. The scheme defines two mechanisms namely, compliance mechanism and offset mechanism. In the compliance mechanism, the obligated entities shall comply with the prescribed Green House Gas emission reduction norms in each compliance cycle of Carbon Credit Trading Scheme. In the offset mechanism, the non-obligated entities can register their projects for Green House Gas emission reduction or removal or avoidance for issuance of Carbon Credit Certificates.**

**The Carbon Credit Trading Scheme aims to reduce or avoid the greenhouse gases emissions from the various sectors of Indian economy by pricing the greenhouse gases emissions through trading of carbon credit certificates. The Carbon Credit trading scheme has been envisaged to facilitate public and private sector companies to lower the economic cost of reducing emissions.**

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